



**Government of Jammu and Kashmir
Department of Food, Civil Supplies and Consumer Affairs
Civil Secretariat, Jammu/Srinagar.**

Notification
Jammu, the 27th February, 2019.

SRO 137 - In exercise of the powers conferred by section 26 of the Jammu and Kashmir Brick Kilns (Regulations) Act, 2010, the Government of Jammu and Kashmir hereby direct that in rule 4 of the Jammu and Kashmir Brick Kilns (Regulations) Rules, 2017, for the words “**Director Department of Food, Civil Supplies and Consumer Affairs Kashmir/Jammu**”, the words “**Deputy Commissioner of concerned District**” shall be substituted.

By order of the Government of Jammu and Kashmir.

Sd/-
(Dr. Abdul Rashid) KAS
Commissioner/Secretary to the Government

No. FCS&CA/Legal/112/2018

Dated:- **27.02.2019**

Copy to:-

1. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (w.7.s.c).
2. Director, Department of Food, Civil Supplies & Consumer Affairs Jammu/Kashmir for information and necessary action.
3. All Deputy Commissioner for information and necessary action.
4. Director, Archives, Archaeology and Museums, J & K Jammu.
5. Principal Private Secretary to the Chief Secretary for kind information of the Chief Secretary.
6. Private Secretary to the Advisor(G) for kind information of the Advisor(G).
7. Private Secretary to Commissioner/Secretary to the Government, Department of FCS&CA for information of the Commissioner/ Secretary.
8. Stock file (W2SC).
9. Incharge Website, Deptt. of FCS&CA.

Jm 25/2/2019
(Jugal Kishore Anand)KAS
Additional Secretary to Government